



**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing

**T.A. No.61/321/2020**

This the 20<sup>th</sup> day of November, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**  
**Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Jagdish Sharma, aged 59 years, Son of Late Hukam Chand R/o Ward No.1, Lakhapur, Tehsil & District Kathua.
2. Tilak Raj, aged 59 years, Son of Late Sansar Chand, R/o H. No. 1 Lane No.1 Sector A-1, Laxmi Puram Chinore Bantalab, Jammu.
3. Sat Pal Sharma, aged 58 years, son of Late Prem Nath, R/o Village Sangwal, P.O Rajinder Pura Teh. Vijaypur Samba.
4. Shashi Paul aged 53 years, son of Baldev Raj, R/o Village Salan Tehsil Hiranagar District Katua.
5. Onkar Sharma, aged 57 years, son of late Krishan Chand Sharma R/o H. No. 81-FA Peeples Walil Gali Pucca Danga, Jammu.
6. Padam Nath aged 59 years, son of Late Sain Dass, R/o Laswara Tehsil Bishnah District Jammu.
7. Arun Kumar, aged 59 years, Son of Late Sh. Harbans Lal, R/o H. No. 29 Subash Nagar Jammu.
8. Raghubeer Singh aged 59 years, son of Dayal Singh, R/o Village Pachal P.O Arnia, Tehsil Bishnah District Jammu.
9. Anil Miskeen aged 58 years, son of late Badri Nath, R/o H. No. 154, EWS Sector 1 Lower Roop Nagar, Jammu.
10. Beer Singh aged 53 years, Son of Khajur Singh, R/o Near Toll Post Kandoli, Nagrota, Jammu.
11. Jai Lal, aged 52 years, son of Dhani Ram, R/o Ward No. 2 Camp Kour Tehsil Kour District Jammu.
12. Ashok Kumar aged 53 years, son of Late Banarsi Dass, R/o H. No. 652, Janipur Colony, Jammu.
13. Chander Prabha aged 59 years, Wife of Late Sh. Vijay Kumar, R/o H. No. 12, Lakkar Mandi, Janipur, Jammu.
14. Leela Kumari, aged 56 years, wife of Late Sh. Suman Kumar Sethi, R/o H. No. 229-B Lane No.2 Rani Talab, Digiana, Jammu.
15. Swatanter Sharma aged 58 years, wife of R.C. Khajuria, R/o H. No. 52-N Sector 3 Roop Nagar Near Aap Shamboo Jammu.

16. Sunil Singh aged 54 years, S/o Kuldeep Singh, R/o Gurha Slathia, Hud Mandi , Tehsil Vijaypur, District Samba.

.....Applicants

(Ms. Veenu Gupta, Advocate)

### **Versus**

1. J&K Project Construction Corporation Ltd. Rail Head Complex, Jammu through its Chairman.
2. Managing Director J&K Power Construction Corporation Ltd., Rail Head Complex, Jammu.
3. Financial Controller, J&K Power Construction Corporation Ltd., Rail Head Complex, Jammu.

..... Respondents

(Mr. Amit Gupta, Id. DAG)

### **O R D E R (ORAL)**

#### **Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

1. The present TA has been received by way of transfer from Hon'ble High Court of J&K at Jammu. It has been submitted at the Bar that since the case pertains to Handicrafts (S&E) Corporation workers, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to Corporation workers.
2. It has been clearly held by the Hon'ble Apex Court in case of Ameerbi (supra) that this Tribunal has no jurisdiction to hear the case pertaining to Corporation workers. I accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute of the Corporation workers.
3. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A. G. Thapliyal in TA No.

267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.

4. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to place before the Hon'ble Bench for further orders.
5. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 27.12.2020

**(Mohd. Jamshed)**  
**Member (A)**

**(Rakesh Sagar Jain)**  
**Member (J)**

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